

SCHEDULE

(Vide section 3.)

Duties which render the provisions of section 3 applicable to the persons employed by, or on behalf of, the Corporation or a Municipality to perform them.

Class I.— Duties connected with the public health ;

- (a) scavenging or cleansing streets or premises,
- (b) cleansing or flushing drains,
- (c) removing or disposing of excrementitious or polluted matter from houses, latrines, privies, urinals, or cesspools.
- (d) removing carcasses,
- (e) preventing nuisances generally.

Class II.— Duties connected with the public safety ;

Duties of—

- (a) members of a fire-brigade,
- (b) persons, however designated, employed on, or in connection with, the maintenance or service of any municipal water-works, drain, pumping station or fire hydrant, including—
 - (1) inspectors,
 - (2) sub-inspectors,
 - (3) foremen,
 - (4) mechanics,
 - (5) drivers,
 - (6) watchmen,
 - (7) labourers,
 - (8) workmen,
- (c) lamp-lighters.